



2025:DHC:857-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 11.02.2025

+ W.P.(C) 1638/2025
ASHVANI KUMARPetitioner
Through: Mr.Shiv Ram Singh, Adv.
versus
UNION OF INDIA & ORS.Respondents
Through: Ms.Neha Rastogi, SPC with
Mr.Animesh Rastogi &
Mr.Vibhav Singh, Advs.

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

HON'BLE MS. JUSTICE SHALINDER KAUR

NAVIN CHAWLA, J. (Oral)

CM APPL. 7969/2025 (Exemption)

1. Allowed, subject to all just exceptions.

W.P.(C) 1638/2025 & CM APPL. 7968/2025

2. This petition has been filed by the petitioner, who is aggrieved by the Impugned Departmental Transfer Order 31 (in short, 'DTO'), dated 31.01.2025, by which the petitioner has been transferred to the 28th BN BSF at Barmer, Rajasthan.

3. It is the case of the petitioner that the petitioner has been suffering from Renal Calculus disease, which has affected his Kidneys. As a result, in the Medical Board proceedings held on 19.07.2024, it was opined that he is fit only for sedentary duties with restricted employability. The learned counsel for the petitioner submits that keeping in view the medical condition of the petitioner, the respondents had earlier cancelled his posting order for the year

